
(2021) 05 SHI CK 0129

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 2997 Of 2021

Mansa Ram And Others

APPELLANT

Vs

Himachal Road Transport Corporation And Another

RESPONDENT

Date of Decision : 18-05-2021

Acts Referred:

Citation : (2021) 05 SHI CK 0129

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Ashok Kumar, Ajay Kumar Chauhan

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioners, who worked with the respondents-Himachal Road Transport Corporation till their retirement, have come up before this Court, seeking direction to release their entire retiral dues alongwith interest.

2. Notice. Mr. Ajay Kumar Chauhan, learned Standing Counsel, appears and waives service of notice on behalf of the respondents.

3. The order we propose to pass in this petition, requires no response from the respondents.

4. Mr. Ajay Kumar Chauhan, learned counsel for the respondents, under instructions, submits that all the due and admissible retiral benefits alongwith statutory interest shall be paid to the petitioners on or before 30th September, 2021.

5. Given above, we take on record the submissions of learned counsel for the respondents and direct that the respondents shall pay 25% of due and admissible retiral benefits to the petitioners alongwith statutory interest within

six weeks from today and remaining amount of retiral dues on or before
30th September, 2021.

Accordingly, the present petition stands disposed of alongwith pending
miscellaneous application(s), if any.